

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 41/MP/2016
along with I.A.No.13/2016**

- Subject : Petition seeking modification in the quantum of Long Term Access granted under the Bulk Power Transmission Agreement dated 24.2.2010 from 800 MW to 647 MW in the light of the discussions recorded in the minutes of the meeting held with Eastern Region constituents on 5.1.2013 and 28.7.2013 read with Section 38 and 79 (1) (c) of the Electricity Act, 2003.
- Date of hearing : 15.9.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : GMR Kamalanga Energy Limited
- Respondents : Power Grid Corporation of India Limited and others
- Parties present : Shri Matrugupta Mishra, Advocate, GMR
Shri Nimesh Jha, GMR
Shri Ajay Kumar ,GMR
Ms. Suparna Srivastava , Advocate, PGCIL
Ms Jyoti Prasad ,PGCIL
Shri Swapnil Verma ,PGCIL

Record of Proceeding

Learned counsel for the petitioner submitted that as per the Commission's direction, the petitioner has opened the LC for 647 MW. Learned counsel for the petitioner further submitted that the petitioner is not filing amended petition as it is seeking a declaration that its LTA has been modified from 800 MW to 647 MW (387 MW in NR and 260 MW in ER) commensurate with the exportable capacity from two units (3x350 MW) of the generating station. Learned counsel submitted that since CTU has not accepted its LTA quantum as 647 MW, this issue needs to be adjudicated by the Commission.

2. Learned counsel PGCIL submitted that the petitioner needs to relinquish 153 MW first so that its LTA can be modified to 647 MW.
3. After hearing the learned counsels for the petitioner and PGCIL, the Commission directed PGCIL to file its reply by 30.9.2016 with an advance copy to the petitioner who may file its rejoinder, if any, 7.10.2016.
4. The petition shall be listed for hearing on 18.10.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**